

(e) According to the information received from the Government of J&K in connection with a land dispute case, the Court to Sub-Judge, Jammu appointed the Assistant Commissioner (Settlement) for making on the spot inspection and demarcation of land comprising Khasra No. 1145-min, Khata No. 72-min, Khewat No. 64-min measuring one Kanal and five marlas in Village Parasaura. The report was to be submitted within one month. The Commissioner could not submit a report in the stipulated time. Subsequently, the Hon'ble High Court of J&K, by an order on 20.12.94 directed inter alia, the Assistant Commissioner (Settlement), Jammu to submit a report. The Senior Superintendent of Police, Jammu was also directed to be present on the spot when the Assistant Commissioner (Settlement) made the demarcation of the land to ensure that law and order is maintained. According to available information, the demarcation report of the Commissioner appointed by the Court had not yet been submitted.

Since the matter is sub judice, it would be for the Court to take appropriate action for delay etc.

**कश्मीर में आतंकवादियों द्वारा  
मस्जिदों का दुरुपयोग विषय ज्ञान**

**3931 श्री छन तराम जायसवाल :**

**श्री सत्य प्रकाश मारजवीय :**

**क्या प्रधान मंत्री यह बताने की कृपा  
करेंगे कि :**

(क) क्या यह सच है कि कश्मीर में आतंकवादियों ने मस्जिदों को पुनः ठिकाना बनाना शुरू कर दिया है तथा इनका इस्तेमाल न केवल हथियार छिपाने बल्कि सुरक्षा बलों पर गोलीबारी के लिए भी किया जा रहा है :

(क) क्या यह भी सच है कि मस्जिदों में आतंकवादी गतिविधियों से

जनता में रोष व्यक्त है तथा स्थानीय निवासी धार्मिक स्थलों के दुरुपयोग का मुखर विरोध कर रहे हैं; और

(ग) यदि हाँ तो सरकार ने धार्मिक स्थलों का इस तरह से दुरुपयोग किये जाने पर रोक लगाने के लिए कोई कार्यवाई की है यदि हाँ तो इसके परिणाम का व्यौरा क्या है और यदि नहीं तो इसके क्या कारण हैं ?

**प्रधान मंत्री कार्यालय में राज्य मंत्री  
(श्री भुवनेश चतुर्वेदी) :** (क) से (ग) पाकिस्तान का संरक्षण प्राप्त कुछ उग्रवादी गिरोहों द्वारा स्थानीय जनता की भावनाओं और परम्पराओं का बिल्कुल ही ध्यान न रखते हुए कश्मीर घाटी में अपने नापाक इरादों के पाने और आतंकवादी गतिविधियों करने के लिए धार्मिक पूजा स्थलों के दुरुपयोग का प्रयास करने संबंधी कुछ रिपोर्टों की सरकार को जानकारी है। चरार-ए-शरीफ शहर में देखी गई ऐसी गतिविधियों से जनता में रोष पैदा हुआ है। सरकार स्थिति से अवगत है तथा धार्मिक स्थलों को सुरक्षा प्रदान करने तथा आतंकवादी गतिविधियों के लिए इनका दुरुपयोग होने से रोकने के लिए पुलिस तथा अन्य सुरक्षा बलों की शक्ति और तैनाती करते हुए तथा अपेक्षित कार्रवाई की जा रही है।

**J&K Declared as backward region**

3932. DR. MURLI MANOHAR  
JOSHI:  
SHRI TRILOKI NATH  
CHATURVEDI'

Will the PRIME MINISTER be pleased to state:

(a) what are the grounds on which Jammu and Kashmir has been declared as a backward region recently and what are the implications thereof; and

(b) what main benefits will accrue to the State as a result of its being backward region?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI) (a) Jammu & Kashmir has been declared as a Special Category State along with nine other States of the country, on grounds of financial imbalances being faced by the State and its overall backwardness. In terms of Plan Assistance, the same is expressed in a more favourable ratio of grant and loan. The ratio between grant to loan is 90:10 in respect of the Special Category States as against 30:70 in respect of others.

(b) This will help in speeding up the developmental process in the State and enable it to put itself on a steady growth path.

**Freign Nayiomls arrested in J&K in connection with terrorist activities**

3933. DH. MURLI MANOHAR JOSHI  
SHRI TRILOKI NATH  
CHATURVEDI:

Will the PRIME MINISTER be pleased to state:

fa) whether it is a fact that some Bangladtshi nationals have been ar-

rested in connection with terrorist and subversive activities in Jammu and Kashmir in 1994, if so, the details of the incidents and the number of Bangladeshis arrested, and

(b) what is the month-wise and nationality-wise break up of the foreign nationals arrested by the security forces and police in J&K in 1994 in connection with subversive and terrorist activities?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): (a) As per the informatin made available by the State Government, 168 Bangladeshi nationals were iarrested in Jammu and Kashmir during 1994 for illegal border crossing.

(b) The details of foreigners arrested in connec ution with terrorist activities month-wise during 1994 is as unden—

Month	Nationality			Total
	POK/PAK	Afghans	Others	
January 1994	1	..	..	1
February 1994	..	..	..	..
March 1994	6	2	..	8
April 1994	1	..	4	5
May 1994	6	..	..	6
June 1994	1	1	2	4
July 1994	2	..	..	2
August 1994	1	..	..	1
September 1994	..	..	..	..
October 1994	3	..	..	3
November 1994	2	..	..	2
December 1994	..	..	..	..
	23	3	6	32